

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 836/96.

Dt. of Decision : 03-09-98.

S.J.S.Sankar

..Applicant.

vs

1. The Chief Operating Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Divl.Rly.Manager,
SC Rly, Guntugal.
3. The Sr.Divl.Operating Supdt.,
SC Rly, Guntakal.

..Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao for
Counsel for the respondents : Mr.P.Rama Rao

Counsel for the respondents : Mr.J.R.Gopala Rao, SC for Rlys.

CCRAM: -

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI E.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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CRDER

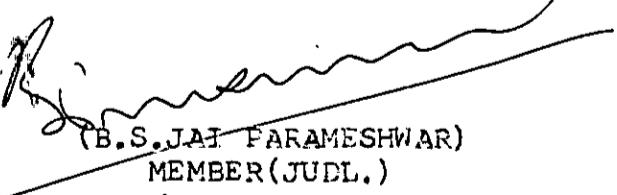
ORAL CRDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr. J.R.Gopal Rao, learned counsel for the respondents.

2. The applicant in this OA while working as Station Master was removed from service. His appeal and Review petition were also rejected. Hence he has filed this OA for setting aside the orders of removal and other orders of appellate authority and reviewing authority and for a consequential direction to reinstate him into service.

3. When the OA was taken up for hearing the learned counsel for the applicant submitted that he will approach the General Manager by filing ^a mercy petition for considering his case for reinstatement. Hence, he is withdrawing this OA. He requested for liberty to be given to the applicant for filing mercy petition. He also requested that the Tribunal may recommend his case for sympathetic consideration by the General Manager.

4. In view of what is stated above the OA is disposed of. The applicant is at liberty to approach the General Manager by filing a mercy petition. As the applicant submits that he is very poor and his ^{earning is Rlys} survival depends on his working the General Manager may consider his mercy petition a bit sympathetically in accordance with law. No costs.

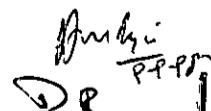

(T.B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

3.9.98


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 3rd Sept. 1998.
(Dictated in the Open Court)

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Copy to:

1. The Chief Operating Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Guntakal.
3. The Senior Divisional Operating Superintendent, South Central Railway, Guntakal.
4. ~~One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.~~
5. ~~One copy to Mr. P. Rama Rao, Advocate, CAT, Hyderabad.~~
6. One copy to Mr. J. R. Gopal Rao, SC for Railways, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

① YLKR

II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESWAR :
M(J)

DATED: 3/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
C.A.NO. 836/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

